

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:417/2001
DATED THE 20TH DAY OF AUG, 2001

CORAM:HON'BLE SHRI JUSTICE ASHOK C AGARWAL, CHAIRMAN
HON'BLE SHRI G.C.SRIVASTAVA, MEMBER(A)

Shri Namdeo Runja Hire,
Working as Sr.Machine Assistant,
in the Currency Note Press,
Nasik. ... Applicant

By Advocate Shri S.V.Marne

V/s.

1. The Union of India, through
The Secretary,
Ministry of Finance,
New Delhi.
2. The General Manager,
Currency Note Press,
Nasik Road.
3. S.B.Ghule,
Working as Plate Master,
Currency Note Press,
Nasik Road,
4. A.S.Donde,
Working as Plate Master,
Currency Note Press,
Nasik Road.
5. Shri S.K.Palde,
Working as Machine Minder,
Currency Note Press,
Nasik Road,
6. S.B.Tore,
Working as Plate Master,
Currency Note Press,
Nasik Road
7. L.P.Borse,
Working as Plate Master,
Currency Note Press,
Nasik Road
8. P.C.Onkar,
Working as Plate Master,
Currency Note Press,
Nasik Road. ... Respondents

By Advocate Shri V.S.Masurkar

Per Justice Ashok C Agarwal, Chairman

Heard Shri S.V.Marne, learned counsel for the applicant and Shri V.S.Masurkar, learned counsel for the respondents. The applicant has filed this OA for seeking following prayers:-

a. That this Hon'ble Tribunal graciously be pleased to call for the records of the case from the Respondents which led to the issuance of the impugned order dated 29/8/2000, and after examining its propriety, legality and constitutional validity, quash and set aside the same.

b. The Official Respondents be directed to promote the Applicant as Junior Machine Assistant w.e.f. 27/7/1988 as Senior Machine Assistant w.e.f. 27/7/89, as Plate Master w.e.f. 10/9/94 and as Machine Minder w.e.f. 26/7/2000, i.e. the date on which the Respondent Nos.5 to 8 are promoted to these posts.

c. Or in the alternative, the official Respondents be directed to promote the Applicant as Plate Master w.e.f. 26/7/2000, i.e. the date on which Respondent Nos.3 and 4 are promoted as Plate Masters.

2. As far as the prayer contained in clause (b) is concerned, the same relates to promotions claimed way back w.e.f. 27/7/88, 27/7/89, 10/9/94, etc. Representations made in that behalf have been rejected vide letter dated 15/12/89 (Annexure A-6). The present OA as far as clause (b) is concerned, is rejected as being barred by limitation.

3. As far as prayer clause (a) and (c) are concerned, the applicant has not made any representation against the promotion granted to Respondents 3 and 4 vide order dated 29/8/2000 at Annexure A-1.

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4. In the circumstances, the present OA is disposed of by granting liberty to the applicant to submit his representation against the aforesaid order of promotion whereby respondent nos.3 and 4 have been promoted whereas the applicant has been ignored. On such representation being made, respondents will consider the same and convey a decision to the applicant expeditiously and within a period of three months from the date of submission of the representations to the respondents.

5. Present OA is disposed of with the aforesaid directions. No order as to costs.

G.C.Srivastava
(G.C.SRIVASTAVA)
MEMBER(A)


(ASHOK C AGARWAL)
CHAIRMAN

abp